#### LEGISLATIVE ASSEMBLY

## NATIONAL CAPITAL TERRITORY OF DELHI REVISED LIST OF BUSINESS

## Tuesday, 27 March 2018 / 06 Chaitra 1940 (Saka) 2.00 PM

#### 1. Question Hour:

Starred Questions as shown in the separate list to be asked and replies given.

#### 2. Special Mention(Rule-280):

The following Members to raise matters under Rule-280 with the permission of the Chair:

- 1. Shri Sharad Kumar
- 2. Shri Anil Kumar Bajpai
- 3. Shri Manjinder Singh Sirsa
- 4. Shri Rajesh Gupta
- 5. Shri Om Prakash Sharma

- 6. Shri Vishesh Ravi
- 7. Shri Ram Chander
- 8. Shri Ajay Dutt
- 9. Shri S. K. Bagga
- 10. Shri Vijender Gupta

### 3. Papers to be laid on the Table :

- I. Shri Manish Sisodia, Hon'ble Deputy Chief Minister to lay copies of the Delhi (State Tax) Notifications (List Enclosed) on the Table of the House (English & Hindi).
- **II.** Shri Satyendra Jain, Hon'ble Minister of Power to lay copies of the following on the Table of the House:
  - I. Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) (First Amendment) Regulations, 2018 Notification No.F.17(85/DERC/Engg./2017-18/5855/2661, dated 15 February 2018 (English & Hindi).
  - II. Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) (First Amendment) Regulations, 2018 Corrigendum Notification No.F.17(85/DERC/Engg./2017-18/5855/2807, dated 07 March 2018 (English & Hindi).

#### 4. Discussion on Annual Budget (2018-19):

Discussion on Annual Budget (2018-19) presented by **Shri Manish Sisodia**, **Hon'ble Deputy Chief Minister** on 22 March 2018 to continue.

#### 5. Demands for Grants for the financial year 2018-19:

Consideration and passing of the Demands for Grants for the financial year 2018-19 presented by Shri Manish Sisodia, Hon'ble Deputy Chief Minister.

#### 6. Appropriation (No.02) Bill, 2018:

Shri Manish Sisodia, Hon'ble Deputy Chief Minister to introduce the 'Appropriation (No.02) Bill, 2018' (Bill No. 03 of 2018) with the leave of the House.

Hon'ble Deputy Chief Minister also to move that the Bill be considered and passed.

Delhi C. Velmurugan 27 March 2018 Secretary

## विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली संशोधित कार्यसूची मंगलवार, 27 मार्च, 2018 / चैत्र 06, 1940 (शक) 2.00 बजे अपराह्न

- 1. प्रश्न कालः सदस्यों द्वारा पृथक् सूची में दिये गये प्रश्न पूछे जायेंगे और उनके उत्तर दिये जायेंगे।
- 2. विशेष उल्लेख (नियम—280) : निम्नलिखित सदस्यों द्वारा अध्यक्ष महोदय की अनुमित से नियम—280 के अंतर्गत विशेष उल्लेख के मामले उठाये जायेंगे:

| 1. | श्री शरद कुमार |
|----|----------------|
|    | 0 0            |

2. श्री अनिल कुमार बाजपेयी

3. श्री मनजिंदर सिंह सिरसा

4. श्री राजेश गुप्ता

5. श्री ओमप्रकाश शर्मा

6. श्री विशेष रवि

7. श्री राम चन्द्र

8. श्री अजय दत्त

9. श्री एस.के.बग्गा

10. श्री विजेन्द्र गुप्ता

- 3 सदन पटल पर प्रस्तुत किये जाने वाले कागजातः
  - 1. श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री, दिल्ली (बिक्रीकर) अधिसूचनाओं (सूची संलग्न) की हिन्दी—अंग्रेजी प्रतियां सदन पटल पर प्रस्तुत करेंगे।
  - 2. **श्री सत्येन्द्र जैन, माननीय उर्जा मंत्री** निम्नलिखित अधिसूचनाओं की हिन्दी—अंग्रेजी प्रतियां सदन पटल पर प्रस्तुत करेंगे:
    - क) दिल्ली विद्युत विनियामक आयोग (आपूर्ति कोड तथा निष्पादन मानक)(प्रथम संशोधन) विनियम, 2018 की अधिसूचना संख्या एफ.17(85) / डी.ई.आर.सी / इंजि. / 2017–18 / 5855 / 2661, दिनांक 15 फरवरी, 2018
    - ख) दिल्ली विद्युत विनियामक आयोग (आपूर्ति कोड तथा निष्पादन मानक)(प्रथम संशोधन) विनियम, 2018 के शुद्धि पत्र की अधिसूचना संख्या एफ.17(85) / डी.ई.आर.सी / इंजि. / 2017—18 / 5855 / 2807, दिनांक 07 मार्च, 2018
- वार्षिक बजट (2018–19) पर चर्चाः

श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री द्वारा दिनांक 22 मार्च 2018 को प्रस्तुत वार्षिक बजट (2018–19) पर आगे चर्चा होगी।

5. वित वर्ष 2018-19 हेतु अनुदान मांगें:

श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री द्वारा वित्त वर्ष 2018—19 के लिए प्रस्तुत अनुदान मांगों पर विचार किया जायेगा तथा पारित किया जायेगा।

विनियोजन (संख्या—02) विधेयक, 2018:

श्री मनीष सिंसोदिया, माननीय उप मुख्यमंत्री, सदन की अनुमित से 'विनियोजन (संख्या—02) विधेयक, 2018' (2018 का विधेयक संख्या 03) को प्रस्तुत करेंगे।

माननीय उप मुख्यमंत्री यह प्रस्ताव भी करेंगे कि विधेयक पर विचार किया जाये तथा पारित किया जाये।

दिल्ली 27 मार्च, 2018 सी. वेलमुरूगन सचिव

# No. 38/Fin(Estb-III)/2017/ 552 GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE(Esttb-III) DEPARTMENT 4<sup>TH</sup> LEVEL, 'A WING' DELHI SECTETRIAT.

I.P. ESTATE, NEW DELHI 110002. CD-012448292

Dated: 26/03/18

To

The Secretary, Legislative Assembly, Old Secretariat, Delhi.

Sub: -Laying of papers on the table of the House.

Sir,

I intend to lay on the table of the House a copy of the Notification of the following papers:-

#### **DELHI (STATE TAX) NOTIFICATIONS**

| S.NO. | File No. and Date of Notification                           | Notification No. | Subject  | Page No.            |
|-------|---|------------------|--|---------------------|
| 1     | F2(3)/Policy/GST/2017/65<br>8-69 dated 16.08.2017           | 01/2017          | Seeks to introduce date for filing of GSTR-3B for months of July and August.                                       | Eng. 02<br>Hindi 02 |
| 2     | F2(3)/Policy/GST/2017/68<br>3-94 dated 18.08.2017           | 02/2017          | Seeks to notify the date and conditions for filing the return in FORM GSTR-3B for the month of July, 2017          | Eng. 03<br>Hindi 03 |
| 3     | F2(3)/Policy/GST/2017/70<br>3-14 dated 23.08.2017           | 03/2017          | Seeks to further extend the date for filing of return in FORM GSTR-3B for the month of July, 2017.                 | Eng. 02<br>Hindi 02 |
| 4     | F2(3)/Policy/GST/2017/87<br>0-81 dated 29.09.2017           | 04/2017          | Seeks to extend the last date for filing the return in FORM GSTR-3B for the months of August to December, 2017.    | Eng. 02<br>Hindi 02 |
| 5     | F3(786)/Policy/GST/2017/<br>459-469 dated 30.06.2017        | 11/2017          | Modes of verification under SGST Rules,<br>2017 + Seeks to amend Notification no<br>6/2017-State Tax dt 30.06.2017 | Eng. 02<br>Hindi 01 |
| 6     | F3(786)/Policy/GST/2017/<br>470-480 dated 30.06.2017        | 12/2017          | Seeks to notify the number of HSN digits required on tax invoice   | Eng. 02<br>Hindi 01 |
| 7     | F3(25)/Fin(Rev-I)/2017-<br>18/DS-VI/546 dated<br>22.08.2017 | 22/2017          | Fifth Amendment  | Eng. 05<br>Hindi 04 |
| 8     | F3(31)/Fin(Rev-I)/2017-<br>18/DS-VI/675 dated<br>20.10.2017 | 27/2017          | Sixth Amendment  | Eng. 26<br>Hindi 49 |
| 9     | F3(28)/Fin(Rev-I)/2017-<br>18/DS-VI/631 dated<br>27.09.2017 | 28/2017          | Seeks to waive the late fee for late filing of FORM GSTR-3B, for the month of July                                 | Eng. 01<br>Hindi 01 |
| 10    | F3(38)/Fin(Rev-I)/2017-<br>18/DS-VI/716 dated<br>08.11.2017 | 32/2017          | Seeks to granting exemption to a casual taxable person making  | Eng. 03<br>Hindi 03 |

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| 11 | F3(38)/Fin(Rev-I)/2017-<br>18/DS-VI/717 dated<br>08.11.2017 | 33/2017 | Notifying section 51 of the SGST Act, 2017 for TDS.  | Eng. 02<br>Hindi 02 |
|----|---|---------|--|---------------------|
| 12 | F3(39)/Fin(Rev-I)/2017-<br>18/DS-VI/718 dated<br>09.11.2017 | 34/2017 | Seventh Amendment  | Eng. 03<br>Hindi 04 |
| 13 | F3(40)/Fin(Rev-I)/2017-<br>18/DS-VI/719 dated<br>09.11.2017 | 36/2017 | Eighth Amendment   | Eng. 02<br>Hindi 03 |
| 14 | F3(52)/Fin(Rev-I)/2017-<br>18/DS-VI/758 dated<br>27.11.2017 | 38/2017 | Seeks to amend notification no. 32/2017-ST dated 08.11.2017 so as to add certain items to the list of "handicrafts goods"  | Eng. 02<br>Hindi 02 |
| 15 | F3(68)/Fin(Rev-I)/2017-<br>18/DS-VI/781 dated<br>01.12.2017 | 39/2017 | Seeks to cross-empower State Tax officers for processing and grant of refund   | Eng. 02<br>Hindi 02 |
| 16 | F3(53)/Fin(Rev-I)/2017-<br>18/DS-VI/759 dated<br>27.11.2017 | 40/2017 | Seeks to make payment of tax on issuance of invoice by registered persons having aggregate turnover less than Rs 1.5 crores  | Eng. 02<br>Hindi 02 |
| 17 | F3(41)/Fin(Rev-I)/2017-<br>18/DS-VI/720 dated<br>09.11.2017 | 45/2017 | Ninth Amendment  | Eng. 03<br>Hindi 04 |
| 18 | F3(54)/Fin(Rev-I)/2017-<br>18/DS-VI/760 dated<br>27.11.2017 | 46/2017 | Seeks to amend notification No. 8/2017-State Tax.  | Eng. 02<br>Hindi 02 |
| 19 | F3(42)/Fin(Rev-I)/2017-<br>18/DS-VI/745 dated<br>23.11.2017 | 47/2017 | Tenth Amendment  | Eng. 03<br>Hindi 03 |
| 20 | F3(42)/Fin(Rev-I)/2017-<br>18/DS-VI/746 dated<br>23.11.2017 | 48/2017 | Seeks to notify certain supplies as deemed exports under section 147 of the SGST Act, 2017.  | Eng. 02<br>Hindi 02 |
| 21 | F3(42)/Fin(Rev-I)/2017-<br>18/DS-VI/747 dated<br>23.11.2017 | 49/2017 | Seeks to notify the evidences required to<br>be produced by the supplier of deemed<br>export supplies for claiming refund under<br>rule 89(2)(g) of the SGST rules, 2017 | Eng. 02<br>Hindi 02 |
| 22 | F3(55)/Fin(Rev-I)/2017-<br>18/DS-VI/761 dated<br>27.11.2017 | 50/2017 | Seeks to waive late fee payable for<br>delayed filing of FORM GSTR-3B for<br>Aug & Sep, 2017   | Eng. 01<br>Hindi 02 |
| 23 | F3(58)/Fin(Rev-I)/2017-<br>18/DS-VI/764 dated<br>27.11.2017 | 51/2017 | Eleventh Amendment   | Eng. 02<br>Hindi 03 |
| 24 | F3(72)/Fin(Rev-I)/2017-<br>18/DS-VI/826 dated<br>22.12.2017 | 55/2017 | Twelfth amendment to SGST Rules, 2017  | Eng. 07<br>Hindi 07 |
| 25 | F3(70)/Fin(Rev-I)/2017-<br>18/DS-VI/808 dated<br>12.12.2017 | 57/2017 | Seeks to prescribe quarterly furnishing of FORM GSTR-1 for those taxpayers with aggregate turnover of upto Rs.1.5 crore  | Eng. 02<br>Hindi 02 |
| 26 | F3(71)/Fin(Rev-I)/2017-<br>18/DS-VI/809 dated<br>12.12.2017 | 64/2017 | Seeks to limit the maximum late fee<br>payable for delayed filing of return in<br>FORM GSTR-3B from October, 2017<br>onwards   | Eng. 02<br>Hindi 02 |
| 27 | F3(73)/Fin(Rev-I)/2017-<br>18/DS-VI/827 dated               | 65/2017 | Seeks to exempt suppliers of services through an e-commerce platform from  | Eng. 02<br>Hindi 02 |

|    | 22.12.2017  |         | obtaining compulsory registration   |                     |
|----|---|---------|---|---------------------|
| 28 | F3(74)/Fin(Rev-I)/2017-<br>18/DS-VI/828 dated<br>22.12.2017 | 66/2017 | Seeks to exempt all taxpayers from payment of tax on advances received in case of supply of goods                         | Eng. 02<br>Hindi 02 |
| 29 | F3(77)/Fin(Rev-I)/2017-<br>18/DS-VI/37 dated<br>17.01.2017  | 70/2017 | Seeks to further amend SGST Rules, 2017 (Thirteenth Amendment).   | Eng. 07<br>Hindi 09 |
| 30 | F3(79)/Fin(Rev-I)/2017-<br>18/DS-VI/56 dated<br>31.01.2017  | 71/2017 | Extends the due dates for quarterly furnishing of FORM GSTR-1 for taxpayers with aggregate turnover of upto Rs.1.5 crore. | Eng. 02<br>Hindi 02 |
| 31 | F3(80)/Fin(Rev-I)/2017-<br>18/DS-VI/57 dated<br>31.01.2017  | 73/2017 | Waives the late fee payable for failure to furnish the return in FORM GSTR-4  | Eng. 02<br>Hindi 02 |
| 32 | F3(81)/Fin(Rev-I)/2017-<br>18/DS-VI/58 dated<br>31.01.2017  | 74/2017 | Notifies the date from which E-Way Bill Rules shall come into force   | Eng. 02<br>Hindi 02 |
| 33 | F3(78)/Fin(Rev-I)/2017-<br>18/DS-VI/55 dated<br>31.01.2017  | 75/2017 | DGST (Fourteenth Amendment)<br>Rules,2017   | Eng. 09<br>Hindi 13 |
| 34 | F3(83)/Fin(Rev-I)/2017-<br>18/DS-VI/74 dated<br>13.02.2018  | 01/2018 | Seeks to extend the last date for filing FORM GSTR-3B for December, 2017 till 22.01.2018.                                 | Eng. 02<br>Hindi 02 |
| 35 | F3(82)/Fin(Rev-I)/2017-<br>18/DS-VI/59 dated<br>31.01.2017  | 03/2018 | DGST (Fourteenth Amendment)<br>Rules,2017   | Eng. 15<br>Hindi 17 |
| 36 | F3(86)/Fin(Rev-I)/2017-<br>18/DS-VI/92 dated<br>23.02.2018  | 04/2018 | Reduction of late fee in case of delayed filing of FORM GSTR-1  | Eng. 02<br>Hindi 02 |
| 37 | F3(87)/Fin(Rev-I)/2017-<br>18/DS-VI/93 dated<br>23.02.2018  | 05/2018 | Reduction of late fee in case of delayed filing of FORM GSTR-5  | Eng. 02<br>Hindi 02 |
| 38 | F3(88)/Fin(Rev-I)/2017-<br>18/DS-VI/96 dated<br>23.02.2018  | 06/2018 | Reduction of late fee in case of delayed filing of FORM GSTR-5A   | Eng. 02<br>Hindi 02 |
| 39 | F3(89)/Fin(Rev-I)/2017-<br>18/DS-VI/94 dated<br>23.02.2018  | 07/2018 | Reduction of late fee in case of delayed filing of FORM GSTR-6  | Eng. 01<br>Hindi 01 |
| 40 | F3(90)/Fin(Rev-1)/2017-<br>18/DS-VI/95 dated<br>23.02.2018  | 09/2018 | Amendment of notification No. 4/2017-<br>State Tax dated 22.06.2017 for notifying<br>e-way bill website                   | Eng. 02<br>Hindi 02 |
| 41 | F3(96)/Fin(Rev-I)/2017-<br>18/DS-VI/115 dated<br>1.3.2018   | 11/2018 | Seeks to postpone the coming into force of the e-way bill rules   | Eng. 01<br>Hindi 01 |
| 42 | F2(3)/Policy/GST/2017/99<br>8-1009 dated 31.10.2017         |         | Notification on extension of facility of LUT to all exporters issued  | Eng. 02<br>Hindi 02 |
| 43 | F3(22)/Fin(Rev-I)/2017-<br>18/DS-VI/515 dated<br>11.08.2017 | -       | Fourth Amendment  | Eng. 03<br>Hindi 03 |

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## TABLE NO.2:- DELHI (STATE TAX- RATE) NOTIFICATIONS

| S.NO. | File No. and Date of<br>Notification                        | Notification No. | Subject   | Page No.            |
|-------|---|------------------|---|---------------------|
| 1     | F3(20)/Fin(Rev-<br>I)/2017-18/DS-VI/479<br>dated 31.07.2017 | 18/2017          | Seek to reduce the rate of State Tax, on fertilisers from 6% to 2.5%  | Eng. 02<br>Hindi 02 |
| 2     | F3(26)/Fin(Rev-<br>I)/2017-18/DS-VI/584<br>dated 06.09.2017 | 19/2017          | Seeks to reduce SGST rate on specified parts of tractors from 14% to 9 %  | Eng. 02<br>Hindi 02 |
| 3     | F3(27)/Fin(Rev-<br>I)/2017-18/DS-VI/585<br>dated 06.09.2017 | 20/2017          | Seeks to amend notification No. 11/2017-ST(R) to reduce SGST rate on specified supplies of Works Contract Services, job work for textile & textile products, printing service of books, newspapers etc, admission to planetarium, and, also to provide option to GTA & transport of passengers by motorcab service providers to avail full ITC & discharge SGST @ | Eng. 06<br>Hindi 08 |
| 4     | F3(27)/Fin(Rev-<br>I)/2017-18/DS-VI/586<br>dated 06.09.2017 | 21/2017          | Seeks to amend notification No. 12/2017-ST(R) to exempt services provided by Fair Price Shops to Government and those provided by and to FIFA for FIFA U-17. Also to substitute RWCIS & PMFBY for MNAIS & NAIS, and insert explanation for LLP.   | Eng. 03<br>Hindi 03 |
| 5 ,   | F3(27)/Fin(Rev-<br>I)/2017-18/DS-VI/587<br>dated 06.09.2017 | 22/2017          | Seeks to amend notification No. 13/2017-ST(R) to amend RCM provisions for GTA and to insert explanation for LLP.  | Eng. 02<br>Hindi 02 |
| 6     | F3(27)/Fin(Rev-<br>I)/2017-18/DS-VI/588<br>dated 06.09.2017 | 23/2017          | Seeks to amend notification No. 17/2017-ST(R) to make ECO responsible for payment of GST on services provided by way of house-keeping such as plumbing, carpentering etc.   | Eng. 02<br>Hindi 02 |
| 7     | F3(37)/Fin(Rev-<br>I)/2017-18/DS-VI/703<br>dated 06.11.2017 | 24/2017          | Seeks to amend notification No. 11/2017-ST(R) to reduce SGST rate on specified supplies of Works Contract Services.   | Eng. 02<br>Hindi 02 |
| 8     | F3(37)/Fin(Rev-<br>I)/2017-18/DS-VI/704<br>dated 06.11.2017 | 25/2017          | Seeks to amend notification No. 12/2017-ST(R) to exempt right to admission to the events organised under FIFA U-17 World Cup 2017.  | Eng. 02<br>Hindi 02 |
| 9     | F3(37)/Fin(Rev-<br>I)/2017-18/DS-VI/705<br>dated 06.11.2017 | 26/2017          | Exempt certain supplies to NPCIL.   | Eng. 01<br>Hindi 01 |
| 10    | F3(37)/Fin(Rev-<br>I)/2017-18/DS-VI/706<br>dated 06.11.2017 | 27/2017          | Seeks to amend notification no. 1/2017-state tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding gst rates.  | Eng. 10<br>Hindi 10 |
| 11    | F3(37)/Fin(Rev-<br>1)/2017-18/DS-VI/707<br>dated 06.11.2017 | 28/2017          | Seeks to amend notification no. 2/2017-<br>state tax(rate) dated 30.06.2017 to give<br>effect to gst council decisions regarding  | Eng. 09<br>Hindi 11 |

|    |   |         | gst exemptions.  |                     |
|----|---|---------|--|---------------------|
| 12 | F3(37)/Fin(Rev-<br>1)/2017-18/DS-V1/708<br>dated 06.11.2017 | 29/2017 | Seeks to amend notification no. 5/2017-state tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding restriction of refund on corduroy fabrics.   | Eng. 02<br>Hindi 02 |
| 13 | F3(43)/Fin(Rev-<br>I)/2017-18/DS-VI/743<br>dated 23.11.2017 | 30/2017 | Exempting supply of services associated with transit cargo to Nepal and Bhutan.  | Eng. 02<br>Hindi 02 |
| 14 | F3(44)/Fin(Rev-<br>1)/2017-18/DS-VI/744<br>dated 23.11.2017 | 31/2017 | Seeks to amend notification No. 11/2017-ST(R).   | Eng. 06<br>Hindi 05 |
| 15 | F3(45)/Fin(Rev-<br>1)/2017-18/DS-VI/749<br>dated 24.11.2017 | 32/2017 | Seeks to amend notification No. 12/2017-ST(R).   | Eng. 04<br>Hindi 04 |
| 16 | F3(46)/Fin(Rev-<br>I)/2017-18/DS-VI/807<br>dated 12.12.2017 | 33/2017 | Seeks to amend notification No. 13/2017-ST(R) regarding services provided by Overseeing Committee members to RBI under RCM.  | Eng. 02<br>Hindi 02 |
| 17 | F3(47)/Fin(Rev-<br>1)/2017-18/DS-VI/750<br>dated 24.11.2017 | 34/2017 | The notification No. 34/2017-state Tax (Rate) seeks to amend notification No. 1/2017-State Tax (Rate).   | Eng. 07<br>Hindi 09 |
| 18 | F3(48)/Fin(Rev-<br>1)/2017-18/DS-VI/751<br>dated 24.11.2017 | 35/2017 | Seeks to amend notification No. 2/2017-<br>State Tax (Rate).   | Eng. 03<br>Hindi 03 |
| 19 | F3(49)/Fin(Rev-<br>1)/2017-18/DS-VI/752<br>dated 24.11.2017 | 36/2017 | Seeks to amend notification No. 4/2017-State Tax (Rate).   | Eng. 02<br>Hindi 03 |
| 20 | F3(50)/Fin(Rev-<br>1)/2017-18/DS-VI/756<br>dated 27.11.2017 | 37/2017 | Seeks to prescribe State Tax rate on the leasing of motor vehicles.  | Eng. 03<br>Hindi 03 |
| 21 | F3(51)/Fin(Rev-<br>1)/2017-18/DS-VI/757<br>dated 27.11.2017 | 38/2017 | Seeks to exempt payment of tax under section 9(4) of the SGST Act, 2017 till 31.03.2017  | Eng. 02<br>Hindi 02 |
| 22 | F3(56)/Fin(Rev-<br>I)/2017-18/DS-VI/762<br>dated 27.11.2017 | 39/2017 | Seeks to reduce GST rate on Food preparations put up in unit containers and intended for free distribution to economically weaker sections of the society under a programme duly approved by the Central Government or any State Government. | Hindi 02            |
| 23 | F3(57)/Fin(Rev-<br>1)/2017-18/DS-VI/763<br>dated 27.11.2017 | 40/2017 | Seeks to prescribe State Tax rate of 0.05% on intra-State supply of taxable goods by a registered supplier to a registered recipient for export subject to specified conditions.   | Eng. 02<br>Hindi 03 |
| 24 | F3(59)/Fin(Rev-<br>1)/2017-18/DS-VI/768<br>dated 28.11.2017 | 41/2017 | seeks to amend notification no. 1/2017-<br>State tax(rate) dated 30.06.2017 to give<br>effect to gst council decisions regarding<br>gst rates.   | Eng. 32<br>Hindi 40 |
| 25 | F3(60)/Fin(Rev-<br>I)/2017-18/DS-VI/779<br>dated 30.11.2017 | 42/2017 | seeks to amend notification no. 2/2017-<br>State tax(rate) dated 30.06.2017 to give<br>effect to gst council decisions regarding   | Eng. 05<br>Hindi 05 |

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| 0.5 | P2/(1)/P1 /P                            |           | gst exemptions   |                     |
|-----|---|-----------|--|---------------------|
| 26  | F3(61)/Fin(Rev-<br>I)/2017-18/DS-VI/769 | 43/2017   | seeks to amend notification no. 4/2017-  | Eng. 02             |
|     | dated 28.11.2017                        |           | State tax(rate) dated 30.06.2017 to give   | Hindi 02            |
|     | dated 28.11.2017                        |           | effect to gst council decision regarding   |                     |
| 27  | F3(62)/Fin(Rev-                         | 44/2017   | reverse charge on raw cotton. seeks to amend notification no. 5/2017-  | F 02                |
| 27  | I)/2017-18/DS-VI/770                    | 44/2017   | The state of the s | Eng. 02             |
|     | dated 28.11.2017                        |           | State tax(rate) dated 30.06.2017 to give   | Hindi 02            |
|     | dated 26.11.2017                        |           | effect to gst council decisions regarding restriction of ITC on certain fabrics.   |                     |
| 28  | F3(63)/Fin(Rev-                         | 45/2017   | seeks to provide concessional GST rate of  | E 06                |
| 20  | I)/2017-18/DS-VI/771                    | ( 45/2017 | 2.5% on scientific and technical   | Eng. 06<br>Hindi 06 |
|     | dated 28.11.2017                        |           | equipments supplied to public funded   | miliai 00           |
|     |   |           | research institutions.   | 7                   |
| 29  | F3(64)/Fin(Rev-                         | 46/2017   | Seeks to amend notification No. 11/2017-   | Eng. 04             |
|     | I)/2017-18/DS-VI/772                    | 40/2017   | ST(R) so as to specify rate @ 2.5% for   | Hindi 05            |
|     | dated 28.11.2017                        |           | standalone restaurants and @9% for other   | Fillial 03          |
|     | James 2011 1.2017                       |           | restaurants, reduce rate of job work on  |                     |
|     | -1                                      |           | "handicraft goods" @ 2.5% and to   |                     |
|     |   |           | substitute "Services provided" in item (vi)  |                     |
|     |   | . 2       | against SI No. 3 in table.   |                     |
| 30  | F3(65)/Fin(Rev-                         | 47/2017   | Seeks to amend notification No. 12/2017-   | Eng. 02             |
|     | I)/2017-18/DS-VI/773                    | 1772017   | ST(R) so as to extend exemption to   | Hindi 02            |
|     | dated 28.11.2017                        |           | admission to "protected monument" and  | rillai 02           |
|     |   |           | to consolidate entry at Sl. No. 11A &  | . 5                 |
|     |   |           | 11B.   | 1                   |
| 31  | F3(85)/Fin(Rev-                         | 01/2018   | Seeks to amend notification No. 11/2017-   | Eng. 08             |
|     | I)/2017-18/DS-VI/97                     |           | State Tax (Rate) so as to notify CGST  | Hindi 08            |
|     | dated 23.2.2018                         |           | rates of various services as recommended   | Timar 00            |
|     |   |           | by Goods and Services Tax Council in its   |                     |
|     | 4                                       |           | 25th meeting held on 18.01.2018.   | <b>1</b>            |
| 32  | F3(84)/Fin(Rev-                         | 02/2018   | Seeks to amend notification No. 12/2017-   | Eng. 05             |
|     | I)/2017-18/DS-VI/75                     |           | State Tax (Rate) so as to exempt certain   | Hindi 06            |
|     | dated 13.2.2018                         |           | services as recommended by Goods and   |                     |
|     |   |           | Services Tax Council in its 25th meeting   |                     |
|     |   |           | held on 18.01.2018.  |                     |
| 33  | F3(91)/Fin(Rev-                         | 03/2018   | Seeks to amend notification No. 13/2017-   | Eng. 02             |
|     | I)/2017-18/DS-VI/98                     |           | State Tax (Rate) so as to specify services   | Hindi 02            |
|     | dated 23.2.2018                         |           | supplied by the State Government, Union  |                     |
|     | 7                                       |           | territory or local authority by way of   |                     |
|     |   |           | renting of immovable property to a   |                     |
|     |   |           | registered person under SGST Act, 2017   |                     |
|     |   |           | to be taxed under Reverse Charge   |                     |
|     |   |           | Mechanism (RCM).   |                     |
| 34  | F3(92)/Fin(Rev-                         | 04/2018   | Seeks to provide special procedure with  | Eng. 02             |
|     | I)/2017-18/DS-VI/99                     |           | respect to payment of tax by registered  | Hindi 02            |
|     | dated 23.2.2018                         |           | person supplying service by way of   |                     |
|     |   |           | construction against transfer of   |                     |
|     |   |           | development right and vice versa.  |                     |
| 35  | F3(96)/Fin(Rev-                         | 05/2018   | Seeks to exempt State Government's   | Eng. 01             |
|     | I)/2017-18/DS-VI/116                    |           | share of Profit Petroleum from State tax   | Hindi 01            |
|     | dated 1.3.2018                          |           |  |                     |
| 36  | F3(98)/Fin(Rev-                         | 06/2018   | seeks to amend Notification No.1/2017-   | Eng. 07             |

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|    | I)/2017-18/DS-VI/121<br>dated 7.3.2018                     |         | SGST (Rate).  | Hindi 08            |
|----|--|---------|---|---------------------|
| 37 | F3(93)/Fin(Rev-<br>I)/2017-18/DS-VI/100<br>dated 23.2.2018 | 07/2018 | seeks to amend Notification No.2/2017-SGST (Rate).      | Eng. 02<br>Hindi 02 |
| 38 | F3(94)/Fin(Rev-<br>I)/2017-18/DS-VI/101<br>dated 23.2.2018 | 08/2018 | seeks to amend Notification No.1/2017-SGST (Rate)       | Eng.03<br>Hindi 03  |
| 39 | F3(95)/Fin(Rev-<br>I)/2017-18/DS-VI/102<br>dated 23.2.2018 | 09/2018 | Seeks to amend Notification No.45/2017-<br>State (Rate) | Eng. 02<br>Hindi 02 |

#### TABLE NO 3.:- DELHI OTHER NOTIFICATIONS

| 1 | F3(36)/Fin(Rev-<br>I)/2017-18/DS-VI/702<br>dated 06.11.2017 | Delhi State Level Screening Committee on Anti-Profiteering.   | Eng. 01<br>Hindi 01 |
|---|---|---|---------------------|
| 2 | F3(17)/Fin(Rev-<br>I)/2017-18/DS-VI/765<br>dated 27.11.2017 | Delhi Authority for Advance Ruling,<br>Constituted vied No. F.3(17)/Fin(Rev-<br>1)/2017-18/DS-VI/412 dated 04.07.2017 |                     |

Yours faithfully,

(MANISA SISODIA) DY.CHIEF MINISGTER/FINANCE MINISTER